

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 235/MP/2026

Subject : Petition under sub-Section (4) of Section 28 of the Electricity Act, 2003, read with Regulation 36 (3) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024, seeking recovery of the outstanding Fees & Charges of Western Regional Load Despatch Centre from MPSEZ Utilities Limited.

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondent : MPSEZ Utilities Limited (MUL) & Ors.

Petition No. 4/MP/2026

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking recovery of the outstanding transmission charges from Respondent No.1, MPZES Utilities Limited.

Petitioner : Central Transmission Utility of India Limited (CTUIL)

Respondent : MPSEZ Utilities Limited (MUL) & Ors.

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Gajendra Sinh Vasava, WRLDC
Shri Ashok Rajan, WRLDC
Shri T.R. Mohapatra, WRLDC
Ms. Momai Dey, WRLDC
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Hemant Singh, Advocate, MUL
Shri Lakshyajit Singh Bagdwal, Advocate, MUL
Shri Devyanshu Sharma, Advocate, MUL
Ms. Ranjitha Ramachandran, Advocate, GUVNL & SLDC
Shri Aneesh Bajaj, Advocate, GUVNL and SLDC

Record of Proceedings

At the outset, the learned counsel for the Respondent, MUL, submitted that MUL has received a reply from the Respondents, GUVNL & SLDC, in Petition No.



235/MP/2026 only yesterday, wherein they have raised certain objections against MUL, and accordingly, MUL be permitted to file its note of arguments to address them.

2. The learned counsel for the Respondents, GUVNL & SLDC, submitted that though they have been made parties to the Petitions, no prayer has been sought against them and the dispute has arisen only between the Petitioner(s) and the Respondent, MUL. The learned counsel further submitted that they have filed their reply in Petition 4/MP/2026; however, in Petition No. 235/MP/2026, although an advance copy of their reply has been served upon the parties, the same has not yet been uploaded on the e-filing portal.

3. The learned counsel for CTUIL submitted that CTUIL has filed a rejoinder to the reply filed by the Respondent, MUL. The representative of WRLDC submitted that WRLDC has also filed a rejoinder to the reply filed by the Respondent, MUL.

4. Considering the submissions made by the learned counsels for the parties, the Commission directed all the parties to file their notes of arguments within three weeks. The Commission also permitted the Respondents, GUVNL & SLDC, to upload their reply on the e-filing portal within four days.

5. The Petitions will be listed for hearing on **20.8.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)